

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1781(ND)2018

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2019**

**NAME OF THE COMPANY: Mr. Indu Kumar & Ors. V/s. M/s. Saha Infratech
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s 7 of IBC Code, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

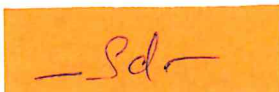
Present:

Mr. Sachin Jain, Ms. Isha Aggarwal, Advocates for the
Petitioner

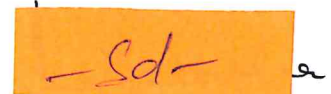
Mr. Manoranjan Sharma, Mr. Varun Garg, Advocates
for the Respondent

ORDER

Pursuant to the notice issued to the Corporate Debtor, Mr. Manoranjan Sharma, ld. counsel has put in appearance. He submits that steps are being taken to settle the matter with the Financial Creditor. Cheques given earlier had been returned back dishonored. Though further indulgence is not called for, one last opportunity is granted to them. To come up on 23rd September, 2019.



**(L.N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**